

[श्री ओम प्रकाश त्यागी]

कराई थी ? आने के बाद जब आपने जांच करवाई और डिफेक्ट्स पाए गये तो जिन्होंने आपको गलत रिपोर्ट दी थी, उनके खिलाफ आप क्या एक्शन ले रहे हैं ?

मैंने यह भी पूछा था कि पंजाब एग्री इन्डस्ट्रीज कारपोरेशन के जनरल मैनेजर श्री हरदयाल सिंह ने क्या आपसे यह मांग की है कि एक जांच कमेटी बिठाई जाये और पता लगाया जाये कि किस तरह से डिफेक्टिव ट्रैक्टर खरीदे गये हैं ?

मैंने यह भी जानना चाहा था कि क्या इन तमाम ट्रैक्टर्स को आप वापिस भेजेंगे ?

SHRI F. A. AHMED : As I have already said, before it was decided to place orders for these tractors, there was the report of the technical experts and, on the basis of the report that the tractors are of good quality, it was decided to place orders for these tractors.

श्री ओम प्रकाश त्यागी : जिन्होंने गलत रिपोर्ट दी क्या उनके खिलाफ आप कार्रवाई करेंगे ?

SHRI F. A. AHMED : If there is any material to warrant that anyone has not given a correct report, of course, action will be taken.

SHRI RANGA (Srikakulam) : After how many years ?

SHRI F. A. AHMED : There is no material to warrant that they have not given a correct report.

Then, as I have already said, some minor defects have been found and they are being remedied. (Interruptions).

श्री ओम प्रकाश त्यागी : क्या आप तमाम ट्रैक्टर्स को वापिस करेंगे या नहीं ?

13.04 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON "COORDINATION OF MEDIA OF MASS COMMUNICATIONS"

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a statement (Hindi and English versions) on action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.' [Placed in Library. See No. LT—3945/70].

WEST BENGAL LAND REFORMS (AMENDMENT) ACT, 1970

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

- (1) A copy of the West Bengal Land Reforms (Amendment) Act, 1970 (Hindi and English versions) (President's Act No. 16 of 1970) published in Gazette of India dated the 13th July, 1970, under sub-section (3) of Section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT—3946/70]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Sugar (Restrictions on Movement) Order, 1970, published in Notification No. G. S. R. 1098 in Gazette of India dated the 22nd July, 1970.

- (ii) The Sugar (Price Determination) Ninth Amendment Order, 1970, published in Notification No. G. S. R. 1100 in Gazette of India dated the 24th July, 1970.

[Placed in Library. See No. LT—3947/70]

ANNUAL REPORT OF COAL MINES LABOUR
WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI BISHWA-
NATH ROY) : I beg to lay on the Table :

- (1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1967-68. [Placed in Library. See No. LT—3948/70].
- (2) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—3949/70].

13.05 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-THIRD REPORT

SHRIMATI SUCHETA KRIPALANI (Gonda) : I beg to present the Hundred and twenty-third Report (Hindi and English-versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1968-69 and action taken by Government on the recommendations contained in the Eighty-third Report of the Committee.

ARREST OF MEMBERS

(Sarva Shri Ishaq Sambhali and S. M. Joshi)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 12th August, 1970, from the District Magistrate, Muzaffarnagar :

“Shri Ishaq Sambhali, Member, Lok Sabha, has been arrested for apprehension of breach of peace to-day under Sections 151, 107 and 117 (3), Criminal Procedure Code, at Muzaffarnagar and lodged in the Muzaffarnagar Jail by Sub-Divisional Magistrate, Muzaffarnagar, Magistrate First Class.”

I have also to inform the House that I have received the following telegram dated the 12th August, 1970, from the Deputy Superintendent of Police, Sadar, Purnea :

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 54 of the Criminal Procedure Code to arrest Shri S. M. Joshi, Member Lok Sabha, for leading an unlawful assembly and causing trespass on the land of Shri Ram Awatar and others of Rupsuli, Police Station, Purnea, under Section 144/447 I. P. C. Shri S. M. Joshi was accordingly arrested at about 10.00 A. M. on the 12th August, 1970, and is at present lodged in Purnea Jail in Bihar.”

BUSINESS ADVISORY COMMITTEE
FIFTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAGHU RAMAIAH) : I beg
to move :

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1970.”

SHRI S. M. BANERJEE (Kanpur) : Let us have a three hour discussion on the reports of the Scheduled Castes and Scheduled Tribes tomorrow.

श्री प्रकाशबीर शास्त्री (हापुड़) : लोक सभा की कार्य सूची जो आप सदस्यों के पास भेजते हैं इसमें म्यारहवें नम्बर पर जो एक चर्चा है, इसके सम्बन्ध में मैं निवेदन करना चाहता हूँ